

GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI
DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION
LOK SABHA

UNSTARRED QUESTION NO.2772

ANSWERED ON 08.08.2024

RIVER WATER DISPUTES

2772. SHRI Y S AVINASH REDDY

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) whether it is a fact that there are long pending water disputes between various States particularly between Andhra Pradesh and Telangana for a long time;
- (b) if so, the details thereof;
- (c) the main issues involved therein; and
- (d) the steps being taken by the Union Government to address the disputes in a time-bound manner?

ANSWER

THE MINISTER OF STATE FOR JAL SHAKTI

(SHRI RAJ BHUSHAN CHOUDHARY)

(a) to (d) For adjudication of disputes relating to waters of inter-state rivers and river valley thereof, the Parliament has enacted the Inter-State River Water Disputes (ISRWD) Act, 1956 (the Act). When any request under the Act is received from any State Government in respect of any water dispute on inter-State rivers and the Central Government is of the opinion that the water dispute cannot be settled by negotiations, the Central Government constitutes a Water Disputes Tribunal for the adjudication of the water dispute. Currently, four Water Disputes Tribunals are active, details of which are given at **Annexure**.

As per Section 89 of Andhra Pradesh Reorganization Act, 2014, term of the Krishna Water Disputes Tribunal (KWDT-II) was extended for two years w.e.f. 01.08.2014 with certain terms of reference which were applicable to the two States of Andhra Pradesh and Telangana. Subsequently, in view of the fact that the adjudication by KWDT-II was still going on, the tenure of the Tribunal was extended, every time by one more year. Recently, vide Notification dated 31.03.2024, the tenure of the Tribunal has been extended for a further period till 31.07.2025.

Subsequently, a request has been submitted by the Government of Telangana to Central Government under Section 3 of ISRWD Act, 1956 to refer the water disputes regarding the Inter- State River Krishna, and the river valley thereof, by confining the scope of reference between the jurisdictional limits of States of AP and Telangana only, to the KWDT-II for adjudication for en-bloc allocation of water between both these States. Thereafter, a Notification has been issued on 06.10.2023 by Central Government containing a revised Term of Reference (TOR) for adjudication by KWDT-II.

ANNEXURE REFERRED TO IN REPLY TO PART (a) to (d) OF UNSTARRED QUESTION NO. 2772 TO BE ANSWERED IN LOK SABHA ON 08.08.2024 REGARDING “RIVER WATER DISPUTES”.

Status of Inter-State Water Disputes Tribunal under ISRWD Act, 1956

S.No.	Name of Tribunal	States Concerned	Date of Constitution	Present Status
1.	Ravi & Beas Water Tribunal	Punjab, Haryana and Rajasthan	2nd April, 1986	Report and decision under section 5(2) of ISRWD Act was given in April, 1987. Clarification /explanation were sought from the Tribunal under Section 5(3) of the said Act by the party States. The matter is sub-judice. The Tenure of Tribunal has been extended till 05.08.2025.
2.	Mahadayi Water Disputes Tribunal (MWDT)	Goa, Karnataka and Maharashtra	16th November, 2010.	Report and decision under section 5(2) of ISRWD Act was given on 14.08.2018. Further references under section 5(3) were filed by the party States and the Central Government before the Tribunal. The matter is sub-judice. Tenure of Tribunal has been extended till 19.08.2024.
3.	Krishna Water Disputes Tribunal - II	Karnataka, Telengana, Andhra Pradesh and Maharashtra	2nd April, 2004	Report and decision under section 5(2) of ISRWD Act was given on 30.12.2010. Further report under section 5(3) was given by the Tribunal on 29.11.2013. However, as per Supreme Court Order dated 16.9.2011, till further order, report /decision of the Tribunal shall not be published in the official Gazette. The matter is sub-judice. The Tribunal is currently hearing matters as per section 89 of Andhra Pradesh Re-organisation Act, 2014. Tenure of Tribunal has been extended till 31.07.2025.
4.	Mahanadi Water Disputes Tribunal	Odisha and Chhattisgarh	12th March, 2018	Matter is sub-judice before the Tribunal under section 5(2) of ISRWD Act. Tenure of Tribunal has been extended till 13.04.2026.